

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/260/KOB/2024 in CP(IBC)/05/KOB/2024
SECTION	REG. 13 (2) (d), 17 (1) IBBI.
NAME OF PARTIES	CS NARENDER REDDY BANALA(IRP) IN THE MATTER OF DAVANI SILKS PVT LIMITED.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

28 JUNE 2024

ORDER

IA(IBC)/260/KOB/2024 in CP(IBC)/05/KOB/2024

This is an IA bearing no. 260/KOB/2024 filed by the IRP of M/s. Davani Silks Private. Ltd. (DSPL) under Regulation 13(2)(d), 17(1) of the IBBI (Insolvency Resolution of Corporate Persons) Regulations 2016 read with Rule 11 of NCLT Rules, 2016 to place on record the report certifying the Constitution of CoC in compliance with Section 21 of the IBC, 2016 read with Regulation 17(1) of CIRP Regulations.

Learned Counsel, Mr. Sankar P Panickar appears along with Learned IRP, CS Mr. Narender Reddy Banala through virtual mode and invited our attention as at Annexure "C" (page 20 of the present application), whereby the IRP has indicated the list constituting the Committee of Creditors.

Taking note of the submissions of the learned Counsel appearing for the IRP and on perusal of the averments made in the present application, this bench is satisfied, accordingly, the report certifying the Constitution of CoC in compliance with Section 21 of

(2)

the IBC, 2016 read with Regulation 17(1) of CIRP Regulations is discussed in detail and taken on record.

With the aforesaid observations, this IA(IBC)/260/KOB/2024 is **allowed and disposed of.**

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**